

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1883  
ANSWERED ON:08.03.2006  
CRITERIA FOR DEPUTATION OF IAS /IPS/ IFS OFFICERS  
Nayak Shri Ananta

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the criteria for deputation of IAS, IPS and IFS officers from States to Central Government;
- (b) whether a number of IAS, IPS and IFS officers are prolonging their deputation period;
- (c) if so, the details thereof;
- (d) the reaction of the Government thereto;
- (e) whether any guideline has been prescribed in this regard; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): The criteria and procedure for selection and appointment of officers of the All India Services at the Centre on deputation to the Secretarial posts and to certain important non-Secretarial posts are envisaged in the Central Staffing Scheme of the Department of Personnel and Training, following the principle that all officers who are so borrowed will serve the Government of India for a stipulated tenure on deputation and, thereafter, return to their parent cadre.

(b) & (c): The Central deputation tenure of some officers of the All India Services has been extended with the approval of the competent authority.

(d), (e) & (f): Extension of Central deputation tenure, beyond normal prescribed term is not permitted in normal course. All such requests for extension of deputation tenure are examined and decided on the merits of each individual case by the competent authority.